

explaining the delay in filing reply, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing reply is condoned. IA is allowed.

APPEAL NO. 107 OF 2018

The learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submission made by the learned counsel appearing for both the parties, as stated above, is placed on record.

In the meanwhile, learned counsel appearing for the Appellant is permitted to file his written submissions on or before 14.12.2018, after duly serving copy on the other side.

List the matter on **14.12.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/kt